

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI**

**OA No.2497/2017**

**New Delhi, this the 28<sup>th</sup> day of July, 2017**

**Hon'ble Mr. V. Ajay Kumar, Member (J)**

Rajendra Kumar Wasudeo Thule  
Aged about 59 years  
Presently Assistant Provident  
Fund Commissioner, Group "A"  
S/o Shri Wasudeo Thule  
R/o 52, Kushi Nagar  
Jaripatka Ring Road  
Nagpur – 440 014.

.... Applicant

(By Advocate:Shri S.K.Khanna)

**VERSUS**

1. The Central Provident Fund  
Commissioner, Employees Provident  
Fund, (Under Ministry of Labour)  
Bhavishya Nidhi Bhavan  
14, Bhikaji Cama Place  
New Delhi – 110 066.
  
2. The Regional Provident Fund Commissioner  
132-A, Ridge Road, Tukdoji Square  
Raghujji Nagar  
Nagpur – 440009. .... Respondents.

**ORDER (ORAL)**

Heard the learned counsel for the applicant.

2. Office Objection over-ruled.
  
3. The applicant, who is working as Assistant Provident Fund Commissioner, filed the present OA seeking the following reliefs :-

- "(a) Issue directions to the respondents to grant annual increments due on 01.07.2011, 01.07.2012, 01.07.2013 and 01.07.2014.
  
- (b) Issue directions to the respondents for deemed reinstatement w.e.f.14.07.2010 on the expiry of 90 days.

(c) Issue directions to the respondents to re-fix subsistence allowance after taking into account the increments as claimed in the application and pay the arrears along with interest @ 18% per annum from the due date to the date of payment.

(d) Award the appropriate cost to the applicant."

3. It is submitted that the applicant has made Annexure A-3 representation dated 20.03.2017 ventilating his grievances to the respondents, however, the respondents have not passed any order thereon till date.

4. In the circumstances, the OA is disposed of, without going into the merits of the case, by directing the respondents to consider the aforesaid Annexure A-3 representation dated 20.03.2017 of the applicant and pass appropriate reasoned and speaking order within 90 days from the date of receipt of a copy of this order, in accordance with law. No costs.

Let a copy of the OA, be enclosed to this order.

**(V. Ajay Kumar)  
Member (J)**

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